

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EASTERN SILK INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor EASTERN SILK INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor 09/04/1946
3.	Authority under which corporate debtor is incorporated / registered RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L17226WB1946PLC013554
5.	Address of the registered office and principal office (if any) of corporate debtor <u>REGISTERED ADDRESS:</u> 19 R N MUKHERJEE ROAD KOLKATA, WEST BENGAL - 700001
6.	Insolvency commencement date in respect of corporate debtor 10/06/2022
7.	Estimated date of closure of insolvency resolution process 07/12/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional MR. ANIL AGARWAL Registration No. IBBI/IPA-001/IP-P00270/2017-18/10514
9.	Address and e-mail of the interim resolution professional, as registered with the Board UNIT NO 508, 5TH FLOOR, 1865, RAJDANGA MAIN ROAD, KOLKATA, WEST BENGAL 700107 Email- anil@dvaonline.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional AAA INSOLVENCY PROFESSIONALS LLP, KOLKATA OFFICE- MOUSUMI CO. OP. HOUSING SOCIETY, 15B, BALLYGUNGE CIRCULAR ROAD, KOLKATA- 700019 Email – easternsilk@aaainsolvency.com
11.	Last date for submission of claims 24/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **EASTERN SILK INDUSTRIES LIMITED** on **10/06/2022**.

The creditors of **EASTERN SILK INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before **24/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- N/A.

Submission of false or misleading proofs of claim shall attract penalties.

MR. ANIL AGARWAL,
Registration No. IBBI/ IPA-001/ IP-P00270/2017-18/10514

Date: 13/06/2022
Kolkata

